

ITEM NO.48

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 15604/2025

[Arising out of impugned judgment and order dated 16-04-2024 in WP(C) No. 7898/2018 passed by the High Court of Delhi at New Delhi]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SHREYA MANHAS

Respondent(s)

IA No. 85153/2025 - CONDONATION OF DELAY IN FILING

Date : 16-04-2025 This matter was called on for hearing today.

CORAM

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. K.M. Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Anuj Srinivas Udupa, Adv.
Mr. Chitransh Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Mr. K.M. Nataraj, learned Additional Solicitor General invited our attention to clause "7" of the letter dated 16th April, 1996 (Appendix I) and submitted that what will be sanctioned to the cadets will be purely ex-gratia amount and the same shall not be taken as pension. He further states that ex-gratia amounts have been offered accordingly.

Issue notice, returnable after six weeks.

In view of the submissions made above, there will be stay of

directions contained in paragraph "17" of the impugned judgment.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(AVGV RAMU)
COURT MASTER (NSH)